

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. M.A.463 of 1999
(OA 12090-1997)

Date of Order : 10.11.1999

Present : Hon'ble Mr.D.Purkayastha, Judicial Member.
Hon'ble Mr.B.P.Singh, Administrative Member.

MANIK LAL BANERJEE

Vs.

UNION OF INDIA & ORS.
(EASTERN RAILWAY)

For the applicant : In person

For the respondents: Mr. R. M. Raychoudhury, counsel.

ORDER

D.Purkayastha, J.M.

Heard the applicant, Manik Lal Banerjee, appearing in person in support of his application for review of the judgment and order dated 13.8.1999 on the ground that he is entitled to get benefit and consequential relief w.e.f. 1.3.1989 to 31.1.1995 instead of 1.3.1989 to 27.9.1991, as has been stated in the judgment and order. The applicant further submits that there is a wrong appreciation of the affidavit filed by the respondents apprehending that he would not get benefit of the fixation as ordered by this Tribunal in the judgment itself under review. But we find that fixation of the applicant has not been done by the respondents as per our judgment and the applicant is apprehending wrong fixation.

2. This Tribunal cannot re-open the case at this stage. There is no scope of re-appreciation of the evidence for the alleged correction sought for by the applicant. We have gene